

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
STARRED QUESTION NO.*169
TO BE ANSWERED ON 28.12.2018

STATUS OF THE PERSONNEL DATA PROTECTION BILL, 2018

***169 SHRI P.L. PUNIA:**

Will the Minister of Electronics and Information Technology be pleased to state

- (a) the status of Personal Data Protection Bill, 2018;
- (b) the details of submission received by the Ministry on public consultation carried out by Srikrishna Committee for the Personal Data Protection Bill 2018;
- (c) the reasons that copies of the comments received through consultation have not been made publically available; and
- (d) whether the government intends to make these comments publically available now, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERED TO IN REPLY TO RAJYA SABHA
STARRED QUESTION NO.*169 FOR 28.12.2018 REGARDING
STATUS OF THE PERSONAL DATA PROTECTION BILL, 2018**

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(a): Ministry of Electronics and Information Technology (MeitY), on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India. The said committee submitted its final report along with the draft Personal Data Protection Bill on 27th July 2018. The said report analyzes various aspects pertaining to data protection. The report was put in the public domain and feedback was sought from the general public from 16th August till 10th October 2018. In response feedback has been received from a large number of stakeholders. The feedback received is presently being analyzed and thereafter draft Personal Data Protection Bill is intended to be placed in parliament.

(b), (c) and (d): The submissions received are being analysed and work is in progress towards drafting the Personal Data Protection Bill which has to be placed in Parliament. Therefore, public disclosure of the consultations at this stage will not be appropriate.
